

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
I.A. NOS. 43-56 & 57-70
IN
CIVIL APPEAL NOS. 2154-2167 OF 2011

RAJU KUMAR DEKHA & ORS. Appellant (s)
VERSUS
STATE OF ASSAM & ORS. Respondent(s)
(Appln(s) for appeal(s) against Registrar's order dated
25.07.2011 c/delay in filing the appeal(s) and office report)
WITH
CONMT. PET.(C) NO.514-527/2011 in C.A. No. 2154-2167/2011
(FOR PREL. HEARING) (With appln.(s) for stay and office report)

Date: 03/02/2012 These applications/appeals and petitions were
called on for hearing today.

CORAM : HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE ANIL R. DAVE

For Appellant(s) Mr. Arunabh Chowdhury, Adv.
Mr. Anupam Lal Das, Adv.
Mr. Vaibhav Tomar, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Jayant Bhushan, Sr. Adv.
Ms. Ranjeeta Rohatgi, Adv.
Ms. Disha Rai, Adv.
Mr. S. Hariharan, Adv.
Mr. Gautam Talukdar, Adv.

For Respondent(s) Mr. Avijit Roy, Adv.
Ms. Vartika Sahay, Adv.
for M/S Corporate Law Group

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Mr. Mukul Rohatgi, learned Senior Counsel
appearing for the appellants/applicants seeks leave
to withdraw the appeals with liberty to file a
fresh application for recall of our order dated
28th February, 2011. Accordingly, the appeals are
dismissed as not pressed. However, we may clarify
that we have not expressed any opinion on the
merits of the submissions made by the learned
Senior Counsel. As and when a fresh application is
filed, the same shall be processed as per Rules as
expeditiously as possible, for being considered on
its own merits.

...2/-

:2:

CONTEMPT PETITION (C) NOS. 514-527 OF 2011 IN
CIVIL APPEALS NOS. 2154-2167 OF 2011

The contempt petitions are dismissed as

not pressed.

(VINOD LAKHINA)
Court Master

(KUSUM GULATI)
Court Master

(SIGNED ORDER IS PLACED ON THE FILE)
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE/ORIGINAL JURISDICTION

I.A. NOS. 43-56 & 57-70
IN
CIVIL APPEAL NOS. 2154-2167 OF 2011

RAJU KUMAR DEKA & ORS. ETC.

...APPELLANTS

VERSUS

STATE OF ASSAM & ORS. ETC.

...RESPONDENTS

WITH

CONTEMPT PETITION (C) NOS. 514-527 OF 2011
IN
CIVIL APPEALS NOS. 2154-2167 OF 2011

ORDER

Delay condoned.

Mr. Mukul Rohatgi, learned Senior Counsel
appearing for the appellants/applicants seeks leave
to withdraw the appeals with liberty to file a
fresh application for recall of our order dated
28th February, 2011. Accordingly, the appeals are
dismissed as not pressed. However, we may clarify
that we have not expressed any opinion on the
merits of the submissions made by the learned
Senior Counsel. As and when a fresh application is
filed, the same shall be processed as per Rules as
expeditiously as possible, for being considered on
its own merits.

...2/-

:2:

CONTEMPT PETITION (C) NOS. 514-527 OF 2011 IN
CIVIL APPEALS NOS. 2154-2167 OF 2011

The contempt petitions are dismissed as

not pressed.

.....
(D.K. JAIN, J.)

.....
(ANIL R. DAVE, J.)

NEW DELHI
FEBRUARY 03, 2012